

(8)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, "GULESTAN" BUILDING No.6  
PRESOT ROAD, BOMBAY-1

OA NO. 335/89

Mrs. Chhaya Laxman Paul  
Dr. B L Hospital  
Kondhwa (Upper)  
Pune 411 022

.. Applicant

(V/s.)

1. Commander Works Engineer(P)  
Dehu Road  
Cantonment 412101
2. Administrative Officer  
C/o. Chief Engineer, Pune Zone  
Pune 411 001
3. Sub-Regional Employment Exchange  
Sardar Mudaliar Road  
Rastapeth Pune 411011. .. Respondents

Coram: Hon. Shri P S Chaudhuri, Member (A)  
Hon. Shri ~~T~~ C Reddy, Member (J)

JUDGMENT

(PER: P S Chaudhuri, Member (A))

DATED: /3-09-1991

This application under section 19 of the Administrative Tribunals Act. 1985 was filed on 28.4.1989. In it the applicant who was appointed as Lower Division Clerk (for short, LDC) in M.E.S. is challenging the order dated 27.7.1987 by which her appointment is kept in abeyance.

2. The applicant had registered her name at the Employment Exchange, Pune, who, by letter dated 2.2.1987 sponsored her name for the post of LDC in M.E.S. Written and typing tests as also an interview for the post were conducted on 9.2.1987. By letter dated 1.7.1987 she was offered appointment as LDC in M.E.S.. One of the conditions in this offer of employment was that on reporting to the office, the applicant should produce original certificates in support of her educational and technical qualifications, age and caste. She reported on 17.7.1987 and the appointment order was issued on that very day. Thereafter, her appointment was kept in abeyance by the impugned order dated 27.7.1987. As this order mentioned that she would be informed after getting age relaxation from higher authorities, she waited for a decision. When